

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III**

**ITEM No. 318**  
IA-1262/2024, IA-1056/2024  
**IN**  
**IB-189(ND)/2017**

**IN THE MATTER OF:**

State Bank of India ..... Petitioner/Applicant  
Vs.  
Namdhari Food International Pvt. Ltd. .... Respondent

**Order u/S. 7 of Insolvency & Bankruptcy Code (IBC), 2016.**

**Order delivered on 09.04.2024**

**CORAM:**

**SH. BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. ATUL CHATURVEDI**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant :  
For the Liquidator : Mr. Abhishek Anand, Ms. Sakashi Chahar, advs.

**ORDER**

**IA-1262/2024**

Ld. Proxy Counsel appearing on behalf of the Liquidator has submitted that notices could not be served to the Respondent and therefore seeks permission to publish the notice in two local news papers in Daily edition. Permission Granted.

The Applicant is directed to take necessary steps for publication and file proof and affidavit of service within two weeks.

The Respondents are directed to file reply, if any, within one week after the publication of notice.

List the matter **on 08.05.2024.**

**IA-1056/2024**

This application has been filed by the Liquidator under Section 45 of the IBC, 2016.

Heard the submissions made by the Applicant.

Issue notice to the Respondents.

The Applicant shall take steps to serve the notice to the respondents by all modes and file the proof and affidavit of service within one week.

The Respondents are directed to file reply within one week after receipt of the notice.

List the matter on **08.05.2024**.

-Sd-

**(ATUL CHATURVEDI)  
MEMBER (TECHNICAL)**

-Sd-

**(BACHU VENKAT BALARAM DAS)  
MEMBER (JUDICIAL)**

Ajay